

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No. 112 of 2025 (SZ)

IN THE MATTER OF:

G. Gangadhar,
Telangana

...Applicant(s)

Versus

State of Telangana,
Through its Principal Secretary,
Environment Forests, Science and Technology Department,
Hyderabad and Ors.

...Respondent(s)

**REPORT OF THE DISTRICT COLLECTOR, KAMAREDDY (RESPONDENT
No. 1)**

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Place: Chennai

Date: 23.06.2026



Mrs. H. Yasmeen Ali,
Counsel for the 1st Respondent.

REPORT OF THE DISTRICT COLLECTOR, KAMAREDDY IN THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI IN OA NO. 112 OF 2025 [EARLIER, OA NO. 94 OF 2025 (PB)] FILED BY G.GANGADHAR VS STATE OF TELANGANA & OTHERS ILLEGALLY OPERATION OF STONE CRUSHING AND ASPHALT MIXING FACILITY NEAR GOPANPALLY (V), KAMAREDDY (M), TELANGANA.

It is to submit that Sri.G.Gangadhar, R/o.Gopanpally (V), Bichkunda (M), Kamareddy District have filed an application before the Hon'ble National Green Tribunal, New Delhi with O.A NO. 94 OF 2025 (PB IN OA NO. 112 OF 2025 [EARLIER,]) for immediate intervention against illegally operation of Stone Crushing and Asphalt Mixing facility near Gopanpally (V), Kamareddy (M), Telangana. The Hon'ble NGT, New Delhi has transferred case to NGT, Chennai (SZ) registered the same and numbered as OA No. 112 of 2025 and the main prayer of the applicant is as follows.

The Hon'ble NGT, New Delhi vide above Order dated 27.03.2025 impleaded the following:-

- (i). Secretary, EFS&T Dept.,
 - (ii). MS, Telangana Pollution Control Board.
 - (iii). Collector, Kamareddy.
 - (iv). M/s.Kanuganti Shoba, Sy.No's. 512/A, 512/AA, 512/E and 512/EE near Gopanpally (V), Kamareddy District;
- and directed the respondents to file response / reply by way of affidavit within two months and further transferred the matter to Hon'ble NGT, Chennai.

Further, the Hon'ble NGT, New Delhi has constituted Joint Committee with representatives of TGPCB & District Collector, Kamareddy and directed to hold a meeting within two weeks, undertake the visits to the site, look into the grievances of the applicant, associate with the applicant and representatives of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with Law.

The Hon'ble NGT, New Delhi appointed the TGPCB as the Nodal Agency for coordination and compliance.

On behalf of District Collector, Kamareddy, Sri Nagesh, Asst. Director Mines & Geology, Kamareddy District (Cell No: 9989559448) was nominated for joint inspection.


District Collector,
Kamareddy.

In accordance to the Hon'ble NGT, New Delhi order the Joint Committee with representatives of TGPCB & District Collector, Kamareddy has inspected the units and submitted report to the Hon'ble NGT on 09.09.2025. (Annexure - I).

Case details:

The issue was regarding illegal operations of Stone Crusher and Hot Mix Plant located at Gopanpally Village, Bichkunda (M), Kamareddy District in the name of M/s.K.Yellaiah & Sons.

Status of Mine, Stone crusher and Hot mix plants:

The stone metal to the Stone Crusher is from the nearest mine operating in the name of M/s.Sri K.Yellaiah & Sons (9.00 Ha.) located at a distance of about 200 meters from the crusher at Sy No. 138/1, Bichkunda (V&M), Kamareddy District.

The mine has obtained mining lease from Mines & Geology Department for an area of 9.0 Ha. granted by the Dy. Director of Mines & Geology, Nizamabad vide Procds. No. 2060/QL/NZB/2013 dt. 09.12.2013 (Annexure- II) for a Quarry Lease for Building Stone & Road Metal in Sy. No. 138/1 of Bichkunda (V)& (M), Kamareddy District (Erstwhile Nizamabad) in favour of M/s. K.Yellaiah & Sons, Mg. Partner Sri. K. Sudarshan for the period of 15 years and the same was executed by the Asst. Director of Mines & Geology, Kamareddy. District (Erstwhile Nizamabad), vide Procds. No. 2203/QL/2013 dt. 07.03.2014 (Annexure-III) and issued work orders for commencement of quarry operations for a period from 07.03.2014 to 06.03.2029.

The mine has obtained Environmental Clearance (EC) vide order No. EC23B001TG195128 Dt:29.07.2023 from State Environmental Impact Assessment Authority (SEIAA), Telangana under violation category with validity period of 30 years OR life of mine, whichever is earlier. The unit has also obtained consents from the Telangana Pollution Control Board, which are valid.

The Dy. Director of Mines and Geology Department, Nizamabad granted Mineral Dealer Licence vide MDL1010006, dt. 13.06.2022 under Mineral Dealer Rules- 2000 for processing, storing, selling and trading in Sy. No. 512/A, 512/AA, 512/E, 512/EE, o/e. 5.760 (Ha) in Bichkunda (V&M), Kamareddy District with valid upto 12.06.2027.


**District Collector,
Kamareddy.**

The Telangana Pollution Control Board has granted consents to the stone crusher, Hot mix plants of M/s.Kanuganti Shobha to operate their units with specific conditions for controlling pollution.


Further it is to submit that Environmental Engineer, TGPCB, Regional Office, Nizamabad & Assistant Director, Mines & Geology, Kamareddy were requested to submit the status on recommendations given by the Joint Committee constituted by the Hon'ble NGT, New Delhi.

In turn the Environmental Engineer, TGPCB, Regional Office, Nizamabad & Assistant Director, Mines & Geology, Kamareddy have submitted that report on the following the observations.

1. The Stone Crusher has not provided dust bunker for storage of dust generated.
2. The unit provided dedicated water sprinkling system at Jaw crusher to avoid fugitive dust emissions during unloading of boulders into the Jaw crusher.
3. The stone crusher has replaced with cladding sheets.
4. The unit shall develop green belt 1000 No. of plants with drip irrigation along the crushers and hot mix plant.
5. The unit is adopting the wet drilling and controlled blasting operations to control fugitive dust emissions in the surroundings and using delay detonators, so as to reduce vibrations due blasting.

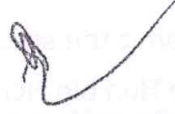
Further, the Assistant Director, Mines & Geology, Kamareddy has been directed to submit report on the non compliances of recommendations suggested by the Joint Committee. In- turn Assistant Director, Mines & Geology, Kamareddy has submitted that the unit held M/s Kanuganti Shoba ,Bichkunda Mandal has installed storage shed for storage of dust.

It may be noted that the mine possess valid Mine lease from Mines & Geology Department, Environmental Clearance from SEIAA, Telangana and CFE & CFO obtained from Telangana Pollution Control Board. The stone crusher & hot mix plant of M/s.Kanuganti Shobha, Bichkunda (V&M), Kamareddy District are also having valid consents from the Telangana Pollution Control Board.


**District Collector,
Kamareddy.**

JK

In view of the above, submitted circumstances it is requested the Hon'ble National Green Tribunal may kindly pass orders or directions deem to be fit in the matter.


**District Collector,
Kamareddy.**

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**INSPECTION REPORT ON THE HON'BLE NATIONAL GREEN TRIBUNAL,
CHENNAI IN OA NO. 112 OF 2025 FILED BY G.GANGADHAR AGAINST STONE
CRUSHER & ASPHALT MIXING UNITS OF M/S. KANUGANTI SHOBHA,
GOPANPALLY (V), BICHKUNDA (M), KAMAREDDY DISTRICT.**

It is to submit that, A case with OA. No. 112 of 2025 was filed by Sri G.Gangadhar, R/o.Gopanpally (V), Bichkunda (M), Kamareddy District in the Hon'ble National Green Tribunal, Chennai OA. No. 112 of 2025 [Earlier, OA No.94 of 2025 (PB)] regarding illegal Stone Crushing & Asphalt Mixing operations by M/s.Kanuganti Shobha at Bichkunda (V&M), Kamareddy District without Consent for Establishment (CFE) & Consent for Operation (CFO) of Telangana Pollution Control Board and causing environmental pollution & impacting the life of residents in the surrounding area.

In accordance to the Hon'ble NGT, New Delhi order the Joint Committee with representatives of TGPCB & District Collector, Kamareddy has inspected the units and submitted report to the Hon'ble NGT on 09.09.2025. During the inspection on 03.09.2025 the joint committee has observed some non compliances in the units and made recommendations.

In this regard this Regional office, Nizamabad has issued notice on 04.09.2025 for non compliances observed. The representative of the unit has submitted their reply vide letter Dt: 11.09.2025. (Notice copy & reply of the unit enclosed).

As per the letter Dt:31.10.2025, received from the O/o. The Collector & District Magistrate, Kamareddy, the unit was jointly inspected by EE, Telangana Pollution Control Board along with AD,Mines & Geology, Kamareddy on 28.11.2025 and observed that the following. During the inspection Sri Sandesh, representative of the unit was present.

- i. The Stone Crusher has not provided dust bunker for storage of dust generated.
- ii. The unit has provided dedicated water sprinkling system at Jaw Crusher to avoid fugitive dust emissions during unloading of boulders into the Jaw Crusher.
- iii. The Stone Crusher has replaced the cladding sheets.
- iv. The unit shall develop green belt 1000 No. of plants with drip irrigation along the crusher and hotmix pant.
- v. The unit is adopting wet drilling and controlled blasting operations to control fugitive dust emissions in the surroundings and using delay detonators so as to reduce vibrations due to blasting.

The unit has rectified the non compliances except the provision of dust bunker to collect the dust. The unit representative has informed that they will provide the dust bunker/ storage shed to store the dust within 15 days. The dust will also be further utilized for making robosand.

Submitted.



**ASSISTANT DIRECTOR,
MINES & GEOLOGY, KAMAREDDY**



**ENVIRONMENTAL ENGINEER
TGPCB, REGIONAL OFFICE, NIZAMABAD**

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Nizamabad.

Encl: a/a

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GOVERNMENT OF TELANGANA
OFFICE OF THE ASST.DIRECTOR OF MINES & GEOLOGY: KAMAREDDY

ANNEXURE-I

From:
P.Nagesh, M.Sc., B.Ed.,
Assistant Director of Mines & Geology, (I/c)
Kamareddy.

To:
The Collector & District
Magistrate, Kamareddy.

Lr.No.2207/QL/2025, Dated: 22.06.2026.

Respected Sir,

Sub:-TGPCB Legal Hon;ble NGT Chennai OA No.112 of 2025 (Earlier.OA No.94 of 2025 (PB) filed by G.Gangadhar Vs State of Telangana & Others - Request to nominate an officer to assist the Assistant Director of Mines & Geology, Kamareddy nominated as from the Kamareddy District for the joint Committee Report submitted along with certain recommendations - Implementation on recommendation called for - Report submitted - Regarding.

- Ref:-1.Telangana Pollution Control Board, Hyderabad Lr.No.7/TGPB/NGTC-Chennai/2025-119, dated: 16.07.2025.
2.The Collector, Kamareddy Lr No.A3/1774/2025, dated: 31.07.2025.
3.Notice of the Hon'ble NGT, Chennai in the No.112/2025, dated: 25.08.2025.
4.Collector, Kamareddy Lr No.A3/1774/2025, dated:04.11.2025.
5.TGPCB, Nizamabad Lr No.1568/TG-PCB/RO/NZB/NGT/2025-689, dated: 05.12.2025.
6.Lr No.A3/1774/2025, dated:18.02.2026 from the Collector and District Magistrate, Kamareddy.

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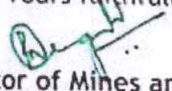
I invite kind attention to the subject and reference 6th cited, the Collector and District Magistrate, Kamareddy directed to submit report whether the clear remarks in the matter M/s Kanuganti Shobha, Bichkunda Village and Mandal, Kamareddy District to provide the dust bunker/storage shed to store the dust or not based on the report submitted by the Environmental Engineer, Telangana Pollution Control Board, Nizamabad.

In this connection it is to submit that, the unit held by M/s Kanuganti Shobha, Bichkunda Village and Mandal, Kamareddy District the Unit holder has installed storage shed for storage of dust (The Photos are herewith enclosed for kind reference).

This is submitted for favor of information and taking for further necessary action in the matter.

Encl: As above.

Yours faithfully,


Asst. Director of Mines and Geology(I/c),
Kamareddy.

Copy submitted to the Director of Mines and Geology, Hyderabad for favor of kind information.

